

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) Ministry of Corporate Affairs has undertaken Government Process Reengineering (GPR) to combine five different procedures *i.e.* Allotment of Director Identification Number (DIN), Company Name Reservation, Company Incorporation, Permanent Account Number (PAN), Tax Deduction and Collection Account Number (TAN)) into one procedure availed through one e-form named SPICe (Simplified Proforma for Incorporating Company Electronically) which is submitted online. It has also set up the Central Registration Centre (CRC) for speedy processing of Incorporation related e-forms applications. As a result of this GPR, the time taken for processing applications by the Ministry of Corporate Affairs and the Central Board of Direct Taxes has been reduced from an average time of approx. 22-30 days (as reported by World Bank in the Doing Business Report 2017) to an average time of 1 to 2 working days, in respect of more than 90% of cases. It has also led to stakeholders availing these 5 services through a single window system and at a reduced cost. Recently, Ministry also introduced “RUN – Reserve Unique Name” web service for name reservation for simplifying the process of incorporating a company.

(b) No separate study has been carried out by the Ministry beyond the information which is available in the Doing Business Report of the World Bank.

Effective implementation of CSR

2253. SHRI VINAY DINU TENDULKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the companies of both public and private sectors have mandatorily spent certain percentage of their profits on welfare development activities as Corporate Social Responsibility (CSR);

(b) if so, the details of the amount utilised and major activities/programmes undertaken by various public sector and private sector companies during the last three years, State/UT-wise including Goa;

(c) whether Government has laid emphasis on the effective implementation of CSR and if so, the details thereof; and

(d) whether Government has constituted any Committee/or Authority to ensure proper use of CSR funds and to monitor the activities therein?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (c) Every company including public and private

sectors companies having net worth of ₹ 500 crore or more or turnover of ₹ 1000 crore or more or net profit of ₹ 5 crore or more during the immediately preceding financial year is liable to spend at least 2% of the average net profits of the company made during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule VII of the Companies Act, 2013. Whenever, violation of CSR provision is reported, the Registrar of Companies initiates action against such non-compliant companies after due examination of records. For the FY 2014-15, prosecution against 254 companies were sanctioned out of which 33 companies have filed applications for compounding. In addition to this, the Ministry has established Centralized Scrutiny and Prosecution Mechanism in April, 2018 for the financial year 2015-16 onwards on pilot basis for enforcement of CSR provisions. Based on inquiry, preliminary notices have been issued to 272 companies. The details of CSR expenditure, Sector-wise and State/UT-wise including Goa for the years 2014-15, 2015-16 and 2016-17 are given in the Statement-I and II respectively (*See below*).

(d) No committee or authority has been constituted by this Ministry for ensuring proper use of CSR funds and to monitor the related activities.

Statement-I

Details of CSR Expenditure PSUs and Non-PSUs

Sl. No.	Company Type	2014-15		2015-16		2016-17*	
		No. of companies reported for CSR	CSR Expenditure (in ₹ crore)	No. of companies reported for CSR	CSR Expenditure (in ₹ crore)	No. of companies reported for CSR	CSR Expenditure (in ₹ crore)
1.	PSUs	315	2673.85	397	4163.09	132	1325.83
2.	Other Companies	14629	6890.92	18787	9664.77	6154	3393.17
	TOTAL	14944	9564.77	19184	13827.86	6286	4719.00

*Filings up to 30.11.2017 have been factored

Sector-wise CSR Expenditure for FY 2014-15, FY 2015-16 and FY 2016-17

		CSR Expenditure (In ₹ crores)		
Sl.No.	Sectors	2014-15	2015-16	2016-17*
1.	Health/Eradicating Hunger/Poverty and malnutrition/Safe drinking water/Sanitation	2,382.27	4,330.21	1,201.37
2.	Education/Differently Abled/Livelihood	3,021.47	4,689.81	1,605.05
3.	Rural development	1,031.02	1,327.57	628.56

Sl.No.	Sectors	2014-15	2015-16	2016-17*
4.	Environment, Animal Welfare, Conservation Of Resources	812.31	901.80	306.68
5.	Swachh Bharat Kosh	94.52	323.24	89.35
6.	Any Other Funds	272.58	322.63	137.70
7.	Gender equality/Women empowerment/Old age homes/Reducing inequalities	172.63	331.50	122.60
8.	Prime Minister's National Relief Fund	211.04	206.08	109.81
9.	Encouraging Sports	53.36	134.76	51.73
10.	Heritage Art and Culture	113.62	114.90	49.64
11.	Slum Area Development	101.07	13.60	1.97
12.	Clean Ganga Fund	4.64	32.52	22.97
13.	Other Sectors (Technology Incubator And Benefits To Armed Forces, Admin Overheads and others**)	1,294.24	1,099.24	391.57
TOTAL AMOUNT (in ₹ crore)		9,564.77	13,827.86	4,719.00

* Filings up to 30.11.2017 have been factored.

** not specified.

Statement-II

*Details of State/UT-wise CSR Expenditure during
2014-15, 2015-16 and 2016-17*

		CSR Expenditure (₹ in crores)		
Sl.No.	State/UT	2014-15	2015-16	2016-17*
1.	Andaman and Nicobar Islands	0.29	0.54	0.07
2.	Andhra Pradesh	403.91	1,220.54	101.69
3.	Arunachal Pradesh	11.03	1.49	7.98
4.	Assam	133.07	166.81	38.28
5.	Bihar	36.20	108.15	36.90
6.	Chandigarh	1.73	5.08	4.17
7.	Chhattisgarh	158.89	236.22	14.85
8.	Dadar and Nagar Haveli	2.54	12.03	1.65
9.	Daman and Diu	20.05	2.13	0.83

Sl.No.	State/UT	2014-15	2015-16	2016-17*
10.	Delhi	214.24	468.18	229.87
11.	Goa	26.60	30.25	10.54
12.	Gujarat	296.53	550.98	152.04
13.	Haryana	176.29	364.22	107.87
14.	Himachal Pradesh	9.30	51.71	10.57
15.	Jammu and Kashmir	40.57	103.02	27.83
16.	Jharkhand	75.86	115.70	24.24
17.	Karnataka	382.79	730.64	202.71
18.	Kerala	64.30	129.24	50.94
19.	Lakshadweep	0.00	0.30	0.00
20.	Madhya Pradesh	137.15	178.94	213.48
21.	Maharashtra	1,372.34	1,810.45	702.37
22.	Manipur	1.57	5.93	6.03
23.	Meghalaya	3.52	3.86	2.99
24.	Mizoram	1.03	1.08	0.08
25.	Nagaland	1.11	0.95	0.45
26.	Odisha	249.50	604.26	191.43
27.	Puducherry	1.81	6.31	3.71
28.	Punjab	53.86	68.17	20.17
29.	Rajasthan	271.36	472.46	84.99
30.	Sikkim	1.03	1.90	2.12
31.	Tamil Nadu	498.89	597.60	202.53
32.	Telangana	94.89	248.57	64.56
33.	Tripura	1.16	1.47	0.60
34.	Uttar Pradesh	138.64	406.93	120.34
35.	Uttarakhand	69.99	71.50	30.74
36.	West Bengal	178.61	399.89	121.12
37.	Pan India**	4,434.12	4,650.39	1,928.26
GRAND TOTAL		9,564.77	13,827.86	4,719.00

*Filings up to 30.11.2017 have been factored.

** Companies either did not specify the names of States or indicated more than one State where projects were undertaken.